(c) The Regulations for Regularization of Unauthorized Colonies in Delhi 2008 provides the criteria for regularization of unauthorized colonies and habitations and as per this criteria the colonies or part of the colonies which violates the provisions of Ancient Monuments and Archaeological Sites and Remains Act, 1958, the unauthorized colonies/ habitations which pose hindrance in the provisions of infrastructure facilities or fall in the area of right of way (ROW) of existing/proposed railway lines, master plan road and major trunk/water supply and sewage line, the unauthorized/part of colonies/ habitations which are falling in notified or reserved forest area etc. are not eligible for regularization and hence, consultation with the various departments like Forest, ASI, MCD, DDA, DJB, Irrigation & Flood, Revenue, Railways, DMRC, DISCOMS (Power), Delhi Urban Shelter Improvement Board etc. are being done by the Urban Development Department, Govt. of NCT of Delhi.

Setting up of Kochi Metro Rail System

1079. DR. T.N. SEEMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government has agreed for setting up of Kochi Metro Rail system with equity participation of Central and State Governments;
 - (b) if so, the shares of Central and State Governments in the project; and
 - (c) the estimated date of completion of the project?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No, Sir. The Govt, of Kerala has revised the Detailed Project Report (DPR- August, 2011), therefore, the proposal for Kochi Metro Rail Project is required to go through various stages e.g. appraisal/comments of various Agencies/Ministries/Departments, approval at the level of Ministry, Public Investment Board (PIB), circulation of draft Cabinet Note for comments of various Ministries/Departments and then submission to the Cabinet for decision. Pre-PIB meeting has been held on 08.11.2011.

- (b) Not applicable in view of reply to (a) above.
- (c) It is premature to indicate the time by which the proposal is likely to be approved (or not) by the Government. Metro projects generally take five years for construction from the date of sanction.